करण उनके कार्यभार के अनुसार 'निरन्तर' अथवा 'अनिवार्यतः सविरामी' के अन्तर्गत किया गया है। चल टिकट परीक्षकों और टिकट कलैक्टरों के कर्त्तव्य रनिंग कर्मचारियों के समान नहीं है।

(घ) सवाल नहीं उठता।

रेलवे दुर्घटनाओं में अन्तर्ग्रस्त रेलवे कर्मचारियों के विरुद्ध विभागीय जांच

5046. **श्री हुकम चन्द कछवाय :** क्या रेलवे मन्त्री 12 अगस्त, 1969 के अतारांकित प्रश्न संख्या 3202 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि:

(क) 2796 रेल दुर्घटनाओं के लिए जिम्मेदार कर्मचारियों में से कितने कर्मचारियों के विरुद्ध विभागीय जांच की गई और इस सम्बन्ध में कितने मामले न्यायालयों में दायर किए गए; और

(ख) विभागीय जांच के परिणामस्वरूप कितने व्यक्तियों के विरुद्ध आरोप साबित हुए और उनके खिलाफ सरकार ने क्या कार्यवाही की है ?

विधि तथा समाज कल्याण और रेलवे मंत्री (श्री गोविन्द मेनन) :(क) और (ख). सूचना इकट्ठी की जा रही है और सभा पटल पर रख दी जाएगी।

बम्बई और दिल्ली (पश्चिम रेलवे) के बीच चलने वाले प्रथम श्रेणी के डिब्बों के संचालकों को समयोपरि भत्ता

5047. **श्री हुकम चन्द कछवाय :** क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि:

(क) बम्बई तथा दिल्ली के बीच चलने वाली पश्चिम रेल डाक गाड़ियों के प्रथम श्रेणी के डिब्बों में इस समय कितने संचालक काम कर रहे हैं;

(ख) क्या यह सच है कि नियमों के अनुसार उपरोक्त कर्मचारियों से एक महीने में 231 घण्टे से अधिक काम करने के लिए नहीं कहा जा सकता;

(ग) क्या यह भी सच है कि अतिरिक्त घण्टों में काम करने के लिए उन्हें समयोपरि भत्ता दिया जाता है;

(घ) यदि हां, तो उन्हें अब तक कितना समयोपरि भत्ता दिया गया है;

(ङ) यदि नहीं, तो उसके क्या कारण हैं;

(च) क्या रेलवे प्रशासन को रेलवे टिकट जांच कर्त्ता कर्मचारियों से कोई शिकायत मिली है; और

(छ) यदि हां, तो क्या शिकायत मिली है और उस पर सरकार ने क्या कार्यवाही की है ?

विधि तथा समाज कल्याण और रेलवे मंत्री (श्री गोविन्द मेनन) : (क) चार।

(ख) से (ङ). इन कंडक्टरों के मामले में सामान्य काम के 231 घन्टे की निर्धारित सीमा का आकलन, जिस अवधि में काफी व्यस्त रहते हैं उसका पूरा लाभ देकर और जिस अवधि में वे बहुत कम काम करते हैं या कोई काम नहीं करते, उसका आनुपातिक लाभ देकर किया जाता है और इस आधार पर उन्हें कोई समयोपरि भत्ता देय नहीं होता। लेकिन, रेल प्रशासन इन कंडक्टरों को उनके काम के घन्टों का पूरा लाभ देकर उनके काम के घन्टों में परिवर्तन करने के लिए कदम उठा रहा है।

(च) जी, नहीं।

(छ) सवाल नहीं उठता।

BREAK IN SERVICE DUE TO PARTICIPATION IN POLITICAL ACTIVITIES DURING BRITISH PERIOD

5048. **SHRI CHANDRIKA PRASAD: SHRIMATI SAVITRI SHYAM: SHRI JHARKHANDE RAI: SHRI SHRIPATI MISRA :**

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway Board issued instructions in January, 1960 to count the

period of break in service caused by participation in political activities during the British period, for the purposes of seniority and promotion;

(b) if so, whether any discretionary power has been given to the Heads of Departments to ignore the claims of any category of political sufferers for such benefits; and

(c) if not, why discrimination has been shown in the case of the Acting President of the All India Railway Ministerial Staff Association, Izatnagar Branch, who has been denied the benefits even before the independence of the country ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON): (a) Yes.

(b) Instructions were issued in 1949 prescribing guidelines for grant of benefits to political sufferers in terms of which the Railway administrations can dispose of claims themselves.

(c) The information is being collected and will be laid on the Table of the Sabha.

PAYMENT OF DIFFERENT PRICES AND RATES TO WAGON BUILDERS

5049. SHRI ARJUN SINGH BHADORIA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government had agreed to pay different prices and rates to wagon builders for the year 1969-70;

(b) if so, whether any wagon builder offered to supply more wagons at cheaper prices as compared to rates to be paid to the other wagon builders; and

(c) whether it is a fact that the number of wagons for which orders have been placed on each supplier is far less and that the wagon builders have been paid lower prices, in spite of the fact that a large number of wagons were supplied in a short time to a foreign country ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON): (a) Yes.

(b) Yes.

(c) Orders placed on the individual wagon builders are considered to be adequate on the basis of their actual performance in the recent past. The prices of wagons were determined after receiving offers from the wagon builders and negotiating the same with them. The prices offered are considered reasonable.

CLOSURE OF COMPANIES REGISTERED UNDER COMPANIES ACT

5050. SHRI RAM AVTAR SHARMA: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) the number of Companies registered under the Companies Act, which ceased functioning during the last year and also during the current year, so far; and

(b) the reasons for their closure ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) Five hundred and seventy-two companies ceased to function during 1968 and 321 during ten months of the current year *viz.* January, 1969 to October, 1969.

(b) The information about the reasons for closure for such a large number of companies is not readily available.

IMPROVEMENT OF MANGALORE RAILWAY STATION

5051. SHRI LOBO PRABHU: Will the Minister of RAILWAYS be pleased to state:

(a) the plans for the enlargement and improvement of the Mangalore Railway Station to coincide with the Mangalore Harbour Project and the Hasen-Mangalore line; and

(b) if the overhead bridges are not constructed, whether it is possible to have a common platform at the end of the lines ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON): (a) The following metre gauge facilities are proposed at Mangalore in connection with the Hassan-Mangalore new line;

(i) Passenger lines—2 Nos. with platform faces (one Mixed Gauge and one Metre Gauge line).